

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [ALSTRONG ENTERPRISES INDIA PRIVATE LIMITED]

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ALSTRONG ENTERPRISES INDIA PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	16/09/2011
3.	Authority under which corporate debtor is incorporated / registered	Roc-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U28910DL2011PTC225135
5.	Address of the registered office and principal office (if any) of corporate debtor	F-35/4, Ground Floor, Okhla Industrial Area, Phase-II, New Delhi South Delhi DL 110020 IN
6.	Insolvency commencement date in respect of corporate debtor	21st April 2023
7.	Estimated date of closure of insolvency resolution process	18th October 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	MANISH AGARWAL IBBI/IPA-002/IP-N00223/2017-18/10904
9.	Address and e-mail of the interim resolution professional, as registered with the Board	307, Prakash Deep Building, Tolstoy Marg, Connaught Place, New Delhi- 110001. Email: manishfcs@gmail.com / vrregisteredvaluer@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	307, Prakash Deep Building, Tolstoy Marg, Connaught Place, New Delhi- 110001. Email: cirp.aeipl21@gmail.com
11.	Last date for submission of claims	5th May 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the [ALSTRONG ENTERPRISES INDIA PRIVATE LIMITED] on [21.04.2023].

The creditors of [ALSTRONG ENTERPRISES INDIA PRIVATE LIMITED], are hereby called upon to submit their claims with proof on or before [05.05.2023] to the interim resolution professional at the address mentioned against entry No. 10.


The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 24.04.2023
Place: New Delhi

Name and Signature of Interim Resolution Professional


MANISH AGARWAL
